

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 174 OF 2015

Dated: 7th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Noida Power Company Ltd.

...Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sanjay Singh

ORDER

Counsel for the State Commission states that he will be filing his reply in the registry during course of the day.

Counsel for the Appellants seeks two weeks time to file the rejoinder. He may file the same on or before 21.01.2016 after serving copy on the other side.

List the matter on **22.02.2016**.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

hcj/dk